(Rs in lakhs)

Year	Funds released	Percentage utilization (%)
2000-01	9,195.99	98.49
2001-02	11,422.48	100
2002-03	11,140.91	87.23
2003-04	9,721.77	90.16
2004-05	12,414.17	99.97
2005-06	11,705.51	99.93
2006-07	14,236.96	89.46
2007-08	16,041.86	59.80
2008-09 (upto 30.11.2008)	6,264.07	*

* As per General Financial Rules Act, State has to send UC within 12 months of the release. Hence UC for the amount released during the current financial year will become due during 2009-10

Inclusion of communities in ST list in Assam

1530.SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Assam Government has furnished a fresh report regarding inclusion of six communities of Assam into ST list, as required by the Registrar General of India and the National Commission for Scheduled Tribes;

(b) if so, the details of the recommendations thereof, community-wise, and the action taken by Government thereon;

(c) whether Government has decided to review the matter in the event of disturbed situation in Assam, upon large scale protest by those deprived communities, which has turned violent in recent times; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): (a) No further justification on inclusion of six communities namely Adivasi Tea Tribes, Ahorns, Mattaks, Morans, Koch Rajbangshi & Chutias in the list of Scheduled Tribes in Assam has been received.

(b) to (d) Does not arise.

Rights of scheduled tribes and other forest dwellers

†1531. SHRI SHREEGOPAL VYAS: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the tribal people living near forests are facing difficulties due to changes made in the notified draft rules under the law passed in 2006 for the rights of Scheduled Tribes and other forest dwellers;

[†]Original notice of the question was received in Hindi.

(b) whether persons cultivating upon the forest land at some places are being displaced;

(c) whether any initiative is being taken to bring necessary amendments, in consultation with Scheduled Tribes Consultating Council; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): (a) and (b) No such cases have been reported to the Ministry of Tribal Affairs.

(c) and (d) No such proposal is being considered by the Ministry of Tribal Affairs.

National Human Rights Commission's report on malnutrition

†1532. SHRI PRABHAT JHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that according to a report of the National Human Rights Commission, 50 per cent of children throughout the country are victim of malnutrition;

- (b) if so, the details thereof;
- (c) the names of the schemes formulated and being run by Government in this regard;
- (d) whether Government has made any provisions to monitor its schemes; and
- (e) if so, the results and conclusions thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) and (b) According to Press Reports, Justice S. Rajendra Babu, Chairman, National Human Rights Commission made a statement to the effect that nearly 50% children in India suffer from malnutrition. However, as per the National Family Health Survey-III Report the percentage of undernourished children below 5 years is 40.4% by following WHO Child Growth Standards.

(c) The following are the schemes being implemented through various Ministries which, directly or indirectly, strive to reduce malnutrition among children:

- (i) Integrated Child Development Services (ICDS) Scheme, (Ministry of Women & Child Development);
- (ii) Reproductive & Child Health Programme & National Rural Health Mission, (Ministry of Health & Family Welfare);
- (iii) National Nutritional Anaemia Control Programme, (Ministry of Health & Family Welfare);
- (iv) National Iodine Deficiency Control Programme, (Ministry of Health & Family Welfare);
- (v) Targeted Public Distribution System, (Department of Food & Consumer Affairs);
- (vi) Proverty Alleviation Programme, (Ministry of Rural Development);

[†]Original notice of the question was received in Hindi.